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भी भिष्णु करन शास्त्री : मती जी ने मेरे प्रश्न का कोई उत्तर ही नहीं दिया। यह कैसे हो सकता है। उनको बताना चाहिए कि चार वर्षों में अगर उत्पादन स्थिर रहा तो क्यों रहा और उन्होंने क्या किया। उनको बताना चाहिए कि अगर किन्हीं राज्यों ने बोनस देकर लक्ष्य पूरा किया है तो क्या वह बो नस देकेर लक्ष्य पूरा किया है तो क्या वह बो नस देने पर क्चिंगर करेंगे। बोनस देने के बाद वे अग्ना लक्ष्य पूरा कर सकते थे या नहीं उनको यह भी बताना चाहिए। लेकिन मंत्री जी बिना उत्तर दिए बैठ गए। उनको उत्तर देना चाहिए ।

MR. CHAIRMAN : He mentioned the vagaries of weather, the vagaries of monsoon.

Pending cases for Allotment of Government Accommodation oncompassionate Grounds

*166. SHRI RAM DEO BHANDARI : Will the Minister of URBAN DEVELOP-MENT be pleased to state :

(a) what is the normal time taken by his Ministry in clearing cases of allotment of accommodation on compassionate grounds;

(it) the number of cases of allotment on compassionate grounds pending in his Ministry for approval and since when; and

(c) whether any mechanism is being applied to see that middle men do not exploit the legitimate applicants for allotment of Government accommodation ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c)A Statement is laid on the Table of the-Sabha.

Statement

Pending Cases for Allotment of Government Accomodation on Compassionate Grounds

(a) It is not possible to indicate the time taken by the Ministry for clearing cases of allotment on compassionate grounds in view of the procedures involved in Verifying the grounds made out by an applicant. With a view *to* expediting disposal of applications for allotment to phy-

sically handicapped persons, the procedure. has recently been streamlined and the powers delegated to the Assistant Directors to allot houses out of turn to physically handicapped persons, if they have been recruited into the Government against that quota. This procedure does away with any further verification.

(b) No such statistics are being maintained separately.

(c) To ensure that Government servants do not approach middlemen, a public Relations Officers has been nominated to look into the complaints and to answer the queries related to allotment matters. Applicants can approach the senior officers on any working day between 4 and (5 P.M. for redressal of grievances. A Compendium has been compiled of all Allotment Rules and instructions to make available information to Government employees. Computerisation has been introduced for housing stock data and generation of waiting lists. Thus every effort is made to facilitate Government servants in the matter of allotment of houses.

श्वीः रामदेव भंडारी : सभापति महोदय, सरकारी कर्मचारियों को मकान मिलने में जो कठिनाई होती है और जो विलम्ब होता है उस उद्देश्य को सामने रखकर मैंने यह सवाल पूछा था । मगर मुझे लगता है कि मैं अपने इस उद्देश्य में सफल नहीं हो पाऊंगा । मंत्री जी ने जो सवाल का जवाब दिया है वह जवाब बिल्कुल वेग है । मेरे प्रश्न का ए भाग है कि :

"What is the normal time taken by his Ministry in clearing cases of allotment of accommodation on compassionate grounds?"

जवाब मिला है कि अनुकम्पा के आधार पर आवटन के मामलों को निपटाने में मत्नालय को कितना समय लगता है, यह'बताना संभव नहीं है। मैं पूछना चाहता हूं कि कितना नार्मल टाइम लगता है तो मंत्री जी कह रहे हैं कि यह बताना संभव नहीं है। मेरा दूसरा प्रश्न है कि :

"What is the number of cases of allotment on compassionate grounds pending in his Ministry for approval and since when ?"

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इतका जवः ब है कि आंकड़े अलग से नहीं रखे जाते । मातनीय महोदय, मैं चाहूंगा कि मेरे सप्लीमेंटरी के साथ मेरे मूल प्रश्न का भी जवाब दिया जामे । माननीय महोदय, मेरा फर्स्ट सप्लीमेंट्री है कि कम्पैशनेट ग्राउंड पर नियुक्त होने वाला कर्मचारी अगर उसी मकान में रहता हो जिसमें मृतक कर्मचारी रहता था और उसने उसी मकान के एलौटमेंट के लिए नियम के अनुसार आवेदन दिया हो और जब तक वह मकान उसको एलौट नहीं हो जाता है तब तक पूर्व का जो टर्म्स एंड कंडीशांस है, उसी आधार पर वह मकान में रहेगा या सर्टेन पीरियड के बाद नए टर्म्स एंड कंडीशांस उस पर लादे जाएंगे? यह मेरा फर्स्ट सप्लीमेंटी है ।

SHRI M. ARUNACHALAM: Sir, as far as the General Pool accommodation is concerned, in respect of Type I, we have covered up to 1978; in respect of Type II, we have covered up to 1963; Type HI, up to 1961; Type IV, up to 1963; and Type V, up to 1991. As far as the specific question of the hon. Member is concerned, we are following the rules. We have the guidelines and we are following the guidelines. As per the guidelines, we are allotting houses to the wards of deceased employees.

श्वीः रग्रमदेव भंडारीः मेरा प्रथन था कि सामान्य समय कितना लगता है और मेरा सब्लीमेंट्री था कि अगर कम्पैशनेट ग्राउंड पर तियुक्त होने वाला व्यक्ति उसी मकान में रहता हो जिस मकान में मृतक कर्मचारी रहता हो जिस मकान में मृतक कर्मचारी रहता था और अगर वह मकान एलौट होने में ज्यादा समय लगता हो तो पहले रहने वाले कर्मचारी के उस मकान के सम्बन्ध में जो टर्म्स एंड कंडीशंस थे, क्या उसी टर्म्स एंड कंडीशंस पर वह मकान में रहेगा या सर्टेन पीरिंगड के बाद उसके नए टर्म्स एंड कंडीशंस होंगे? मेरा यह सवाल था।

SHRI M. ARUNACHALAM : I am answering it. As far as allotments to wards of deceased employees are concerned, houses are being regularised as per the

terms and conditions. Even if the ward is eligible for the same type of house, we will be allotting on© eligible type below to the ward of the deceased.

MR. CHAIRMAN : Dr. J. K. Jain.

भो रामदेव चंडारी: सभापति महोदप, मुझे सेकेंड सप्लीमेंट्री भी पूछनी हैं। मेरा सेकेंड सप्लीमेंट्री है कि कम्प्रैशवेट ग्राउंच पर नियुक्त होने वाला कर्मचारी अगर हस्पर टाईप के एकॉमोडेशन के लिए ऐलेजेविल हौ, तो क्या उसे अपने पद के लाधार पर हॉयर टाईप एकॉमोडेशन मिलेगाया मृतक कॉर्मचारी को जो एकॉमोडेशन मिलेगा यह मेरा सेक्रेंड सप्लीमेंट्री है।

SHRI M. ARUNACHALAM : Sit it is as per the basic salary of the person, and as per rules.

DR. JINENDRA KUMAR JAIN : Sir, it is a well-known fact that this power of making allotments out of turn on compassionate grands has often been used to provide patronage and on the basis of cor-rupt rapt practices. Now, the only way in which Parliamentarians can help the sys tern is by asking questions in Parliament and by making the Ministers accountable to this country.

SHRI V. NARAYANASAMY : That is why you are asking the question.

DR. JINENDRA KUMAR JAIN : This, kind of an answer cannot toe the reply to the question as to what the time-limit' is Precisely, the non-disposal of an application within the time-frame leads to both: the conditions that people think that the Ministers are doing it to those favoured ones and that the middlemen are taking money and issues are being decided on the basis of corrupt practices. Sir, I want to ask this, through you. Will fhe Ministry-consider having a time-limit within whielt every application that comes has to be disposed of ? If such a time-frame is given, the big establishment of thiss Ministry can help the situation of a general perception prevailing that patronage and corrupt prac-tices are guiding the affairs of this Ministry.

SHRI M. ARUNACHALAM : We have a Screening Committee in the Ministry consisting of various departments on medical grounds. The Screening Committee is deciding the *ad hoc* allotments. As far as middlemen are concerned, I have given the answer in the original reply in part (c). There are officers in my department at the disposal of the applicants. They 1 can, at any time of a working day, meet the officers and get the position clarified.

DR. JINENDRA KUMAR JAIN : | I want a time-limit within which you will i dispose of a case.

SHRI M. ARUNACHALAM : If the application is having the full details, we will dispose of it then and there.

DR. JINENDRA KUMAR JAIN : I can give the Minister a number of cases which qualify everything but... (Interruptions)

MR. CHAIRMAN : The Minister has said that it is not possible to fix up a time-limit. No. 167. ...(Interruptions) О.

THE MINISTER OF URBAN DEVE LOPMENT (SHRIMATI SHEILA KAUL) : Sir, I would like to clarify this. What happens exactly is that we keep on having the applications from disabled people and I have personally looked into some of the applications of people who are handicapped, who are blind, who have T.B., who have cancer. If the parents have cancer, even then I go out of the way and give them out of turn allotment. Some cases are very serious and they have to be given priority and they jump the queue. On flimsy grounds people apply for out of turn allotment and expect to> get it, but they don't get it because some very serious cases have to be covered.

DR. JINENDRA KUMAR JAIN : I don't object to that. Madam, I want that the disposal of very application—either you accept it or reject it-should be done within a time-frame.

MR. CHAIRMAN : Thank you. It has been answered.

उर्वरकों के मूल्यों में वृद्धि *167 थें: मूल चन्द में णाः†

श्रें पर्वतनेमि उपेन्द्र :

to Questions

क्या के विमंत्री यह बताने की कृपा करेंगे कितः:

(क) क्या थह सच है कि उर्वरकों पर राज-सहायता वापस ले लिये जाने के कारण उर्वरकों के मूल्यों में वृद्धि हई है ;

(ख) यदि हां, तो उर्वरकों के मुल्यों में वृद्धि का किसानों पर क्या प्रभाव पड़ा है ;

(ग) क्या सरकार ने किसानों को इस मुल्प-वृद्धि का सामना करने के लिए कोई सहायता प्रदान की है। यदि हां, तो उसका ब्यौरा क्या है; और

(घ) क्या कृषि उत्पादों के क्सूली मुल्यों में भो वृद्धि को जायेगी; यदि हां, तो कब तक ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN) : (a) The prices of phosphatic and potassic fertilizer have gone up as a result of their decontrol on 25th August, 1992. The price of nitrogeneous fertilizer has, Low-ever, been reduced by 10% by increasing subsidy on them.

(b) and (c) Government has sought to cushion the effect of rise in prices by providing a concession of Rs. 1000 per tonne to the farmers on these fertilizers. Further a sum of Rs. 500 crores has also been sanctioned to State Governments, for schemes to assist small/marginal farmers.

(d) Minimum support prices for kharif season announced on 31st August, [992 was substantially higher than in the previous years. Support prices for the current Rabi season will also take into account the increase in prices of cost in fertilizers.

†सभा में यह प्रश्न श्री मूल चन्द मीणा द्वारा पूछा गया ।